

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NEW DELHI: THE

JANUARY, 1982.

NOTIFICATION
INCOME-TAX

No. 4435 (F.No. 203/201/81-ITA.II): In continuation of this office Notification No. 3870 (F.No. 203/3/80-ITA.II) dated 19.2.1981, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" in the area of other natural and applied sciences subject to the following conditions:-

- i) That the Adi Sankara Advaita Research Centre will maintain a separate account of the sums received by it for undertaking research in the undermentioned projects:
 - (a) Oxidation of Alcohols with N-halo compounds in presence of Silver Salts.
 - (b) Oxidation of Alcohols using halogens in Hexa Methyl phosphoric triamide (in presence of a base NaH_2PO_4);
 - (c) Bench scale synthesis of Ion Exchange Resins.
- ii) That the said Centre will furnish annual returns of its scientific research activities to the Prescribed Authority for every ~~year~~ financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Centre will submit the Annual return and Statement of Accounts to the concerned Commissioner of Income-tax every year.

INSTITUTION

Adi Sankara Advaita Research Centre, Madras.

This notification is effective for a period of three years from 1.4.1981 to 31.3.1984.


(M.G.C. GOYAL)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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